

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.222
CP 51 of 2019

Proceedings under Section 241-242 of Co. Act, 2013

IN THE MATTER OF:

Hardeep Singh Gill

.....Applicant

V/s

Glulam Technologies Pvt Ltd & Ors

.....Respondent

Order delivered on 25/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Rohit Rajliwal, Proxy Advocate for

: Mr. Himanshu Harbola, Advocate

For the Respondent

: Mr. Pratik Thakkar, Advocate for R-2 to 4

: None for respondent Nos. 5 and 6.

ORDER

Learned Proxy Counsel for the applicant seeks adjournment in the matter, as the main arguing counsel has some medical difficulty, which is again not opposed by the Counsel for the respondent No.2 to 4.

At the request of the Proxy Counsel, the matter stands adjourned to 04.07.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)